

GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE

**LOK SABHA**  
**UNSTARRED QUESTION NO.4170**

**TO BE ANSWERED ON THURSDAY, THE 11.08.2016**

High Courts and Benches of High  
Courts

4170. SHRI NISHIKANT DUBEY:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) the details of High Courts and Benches of High Courts along with jurisdiction thereof in the country;
- (b) the details of the requests received from various State Governments for setting up of separate High Courts/Benches of High Courts along with the action taken thereon, State/UT-wise including Jharkhand; and
- (c) the time by which the said separate High Courts/Benches of High Courts are likely to be set up in the country, State/UT-wise?

**ANSWER**

**MINISTER OF STATE FOR LAW AND JUSTICE AND ELECTRONICS AND  
INFORMATION TECHNOLOGY**

**(SHRI P.P. CHAUDHARY)**

(a) : A Statement showing the details of the High Court and their Bench(es) in the country is at Annexure.

(b) & (c) : In accordance with the recommendations made by the Jaswant Singh Commission and judgment pronounced by the Apex Court in W.P.(C) No.379 of 2000, Bench(es) of the High Court are established after due consideration of a complete proposal from the State Government, which is to provide infrastructure and meet the expenditure, along with the consent of the Chief Justice of the concerned High Court, which is required to look after the day to day administration of the High Court and its Bench. The proposal should also have the consent of the Governor of the concerned State.

Requests for establishment of High Courts/High Court Benches in different parts of the country have been received from various sources including some State Governments. However, at present there is no proposal complete in all aspects pending for consideration by the Central Government including the State of Jharkhand.

Article 214 of the Constitution provides that there shall be a High Court for each State. Accordingly, every State is entitled to have their own High Court. However, the States are required to create and provide all the necessary infrastructure facilities such as, Court Buildings, Quarters for the Judges, court officials and staffs. The State also has to meet all the expenditure for setting up and running of the High Court.

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Annexure

**Annexure referred to in reply to part (a) of Lok Sabha Unstarred Question No.4170 to be answered on 11.08.2016**

Sl. No.	High Court	Principal Seat	Jurisdiction	Permanent Bench and Date from which the Bench began functioning
1	Allahabad	Allahabad	Uttar Pradesh	Lucknow (01.07.1948)
2	Andhra Pradesh & Telangana	Hyderabad	Andhra Pradesh and Telangana	-
3	Bombay	Mumbai	Maharashtra; Goa; Daman & Diu; Dadra & Nagar Haveli;	Nagpur (01.05.1960) Panaji (01.07.1948) Aurangabad (27.08.1984)
4	Calcutta	Kolkata	West Bengal & Andaman & Nicobar Islands	-
5	Chattisgarh	Bilaspur	Chattisgarh	-
6	Delhi	New Delhi	NCT of Delhi	-
7	Gauhati	Guwahati	Assam, Nagaland, Mizoram, & Arunachal Pradesh.	Kohima, (10.02.1990) Aizawl, (05.07.1990) Itanagar (12.08.2000)
8	Gujarat	Sola (Ahmedabad)	Gujarat	-
9	Himachal Pradesh	Shimla	Himachal Pradesh	-
10	Jammu & Kashmir	Jammu & Srinagar	Jammu & Kashmir	-
11	Jharkhand	Ranchi	Jharkhand	-
12	Karnataka	Bangalore	Karnataka	Dharwad (24.08.2013) Gulbarga (31.08.2013)
13	Kerala	Ernakulam (Kochi)	Kerala & Lakshadweep Islands	-
14	Madhya Pradesh	Jabalpur	Madhya Pradesh	Gwalior (01.11.1956) Indore (01.11.1956)
15	Madras	Chennai	Tamil Nadu & Pondicherry	Madurai (24.07.2004)
16	Orissa	Cuttack	Orissa	-
17	Patna	Patna	Bihar	-
18	Punjab & Haryana	Chandigarh	Punjab, Haryana & Chandigarh	-
19	Rajasthan	Jodhpur	Rajasthan	Jaipur (31.01.1977)
20	Sikkim	Gangtok	Sikkim	-
21	Uttarakhand	Nainital	Uttarakhand	-
22	Manipur	Imphal	Manipur	
23	Meghalaya	Shillong	Meghalaya	
24	Tripura	Agartala	Tripura	

